CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No. 326 of 1997

Thursday, this the 27th day of March, 1997

CORAM

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER HON'BLE MR. AM SIVADAS, JUDICIAL MEMBER

V.A. Thomas,
Vattaparambil,
Kainakari PO, Alappuzha.

.. Applicant

By Advocate Mr. MR Rajendran Nair

Versus

- General Manager, Telecom, Alappuzha.
- Union of India represented by Secretary to Government of India, Telecommunication Department.
- 3. Sub Divisional Engineer, Telegraph, Alapuzha.
- General Manager, Kerala Circle, Telecom, Trivandrum.

Respondents

By Advocate Mr. James Kurian, ACGSC

The application having been heard on 27-3-1997, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

The applicant claims that he was working as a casual labourer in the Telecom Department during the period between 11-2-1978 to 30-6-1984 intermittently. Thereafter, applicant tried to get re-engaged and made a representation A-1 dated 6-11-1996 in this behalf. There was no response

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to the representation A-1. Applicant prays that the first respondent be directed to take a decision on A-1 representation.

- 2. Learned counsel for respondents submits that the claim made by the applicant is not backed by any details. He also submits that the representation A-1 was not received by the respondents, that there are no records with the respondents to show that the applicant had ever been engaged by the department, and that mere specification of the work order number without the muster roll number would not enable the department to identify applicant as the person who had been engaged under the particular work orders listed by the applicant in A-1.
- 3. Learned counsel for applicant submitted that applicant would submit a fresh representation to the 1st respondent, enclosing further details that he might be having with him. Applicant may do so within one month from today. If such a representation is received by the first respondent, he shall consider it and pass appropriate orders thereon within two months from the date of receipt of the representation.
- 4. Application is disposed of as aforesaid. No costs.

Dated the 27th of March, 1997

AM SIVADAS JUDICIAL MEMBER PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER

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List of Annexure

Annexuser A1: True copy of the representation dated 6.11.96 submitted by the Applicant to 1st respondent.